

(2024) 06 OHC CK 0111
In the Orissa High Court
Case No : Bail Application No. 4015 Of 2024

S.k. Saheb

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 26-06-2024

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 395
Arms Act, 1959 — Section 25, 27

Citation : (2024) 06 OHC CK 0111

Hon'ble Judges : A.K. Mohapatra, J

Bench : Single Bench

Advocate : Jnyanananda Panda, M.R.Mishra

Final Decision : Disposed Of

Judgement

A.K. Mohapatra, J

1. This matter is taken up through Hybrid Arrangement (Virtual /Physical Mode).
2. Heard learned counsel for the Petitioner.
3. This is an application under Section 439 of the Code of Criminal Procedure filed by the Petitioner for bail in connection with G.R. Case No.641 of 2023, corresponding to Mahulpali P.S. Case No.136 of 2023, pending in the Court of the learned S.D.J.M., Kuchinda for alleged of offence under Section 395 of I.P.C. read with Section 25 & 27 of Arms Act.
4. Learned counsel for the Petitioner does not want to press this bail application at this juncture and prays that the trial court be directed to expedite the trial and the same be concluded within a stipulated period of time.
5. Considering the aforesaid submissions, while disposing of the bail application of the Petitioner as not pressed, this Court directs the trial court to expedite trial and conclude the same within a period of four months. In the event trial is not

concluded within the aforesaid period, it is open for the Petitioner to move an application for bail and in the event such a bail application is filed the same shall be considered on its own merit without being influenced by any other factor.

6. Accordingly, the BLAPL is disposed of.

7. Issue urgent certified copy of this order as per rules.

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